



CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No.O.A.350/00399/2015

Date of order : 26.11.2015

Present : Hon'ble Mrs. Bidisha Banerjee, Judicial Member

SUMAN MAZUMDAR  
VS.  
UNION OF INDIA & ORS.  
(DEFENCE)

For the applicant : None

For the respondents : Ms. D. Nag, counsel

ORDER

This O.A. has been filed by the applicant under Section 19 of Administrative Tribunals Act, 1985 seeking compassionate appointment. The applicant has prayed for the following reliefs:-

“(a) An order directing the Respondents to use the applicant in the shape of giving job in accordance with qualifications, to see the applicant through economic calamity as he lacks means of livelihood;

(b) An Order directing the Respondents to take all consequential benefits to the Applicant in terms of prayer at 8(a) made hereinabove.

(c) Any other order/s or further order/s as to this Hon'ble Tribunal may deem fit and proper.”

2. Ld. counsel for the respondents submits that the matter is under consideration of the department and property verification is under process.

3. Hence, the O.A. is disposed of with a direction to the respondents to consider the matter in accordance with law and pass a reasoned and speaking order within a period of three months from the date of communication of this order.

4. No order as to costs.

(B. Banerjee)